

Air Force, if there is an accident, there has to be an enquiry according to the established procedures, and no special enquiry would be anything different. Everything concerned with it is gone into. Normally, an aircraft does not take off in normal flights without the necessary inspections, briefing of pilots and everything of that kind. But accidents cannot be avoided in the case of a fighter aircraft.

**Shri Tyagi:** Since the Dakota has become practically obsolete in the whole world now, is it the intention of the Government to give it up and have a substitute for the Dakota?

**Shri Krishna Menon:** It does not arise out of this question. Every plane that is put on the air is airworthy; otherwise, it would not be allowed to fly.

**Shri Joachim Alva:** Has the hon. Minister any chance to revise the rates of compensation for the dependants of the deceased, or, are the rates still on the old scale? Are compensations liberally awarded to the dependants?

**Mr. Speaker:** That also does not arise.

**Sardar Majithia:** It does not arise directly, but, as I said, whatever the people are entitled to will be given. In this particular case, in the case of the two pilot officers, in case their dependants are not in a good condition, if they apply for it, they will get whatever is due.

**Shri Joachim Alva:** Have we got a rule whereby within 24 hours after an accident, the PRO informs the public or the press about the accident?

**Sardar Majithia:** There is no rule about that. But normally what happens in cases of accidents is, in case the Government thinks that it is worth-while to bring it to the notice of the Members of this House, then we certainly do it on our own.

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### Air Space Violations by Pakistan

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\*641. { **Shri S. M. Banerjee:**  
          **Shri Vidya Charan Shukla:**  
          **Shri Assar:**  
          **Shri D. C. Sharma:**

Will the Minister of Defence be pleased to state:

(a) the details of violations of Indian air space by Pakistan in 1961 so far; and

(b) how these compare with the violations in 1960?

**The Minister of Defence (Shri Krishna Menon):** (a) A statement is laid on the Table of the House. [See Appendix II, annexure No. 61].

(b) There have been 14 violations during the seven months in 1961 (upto 1-8-1961) as compared to 16 violations in the whole of the year 1960.

**Shri S. M. Banerjee:** From the statement, I find that 5 violations have taken place in January alone, out of the total of 14 thus far. I want to know whether the Government of India protested in all cases and whether any reply has so far been received from Pakistan, either in respect of the 1960 violations or the 1961 violations?

**Shri Krishna Menon:** If these violations are across the cause-fire line then a case of violation is lodged with the United Nations Commission, and they either grant a violation or no violation. That is more or less like an award. In one or two cases we have withdrawn the complaints because, while there have been violations, we could not prove them with markings and other verifications. Where the protest has been made to Pakistan, they have denied those violations, but they have said that their investigation reveals that no Pakistani aircraft was involved in the four cases to which reference was made. Then they have said that in future, when air operations in the border regions